

SHRI MADHU LIMAYE : Only 24 hours.

MR. SPEAKER : Please try to understand me. The Chief Minister is here. The Chief Minister has to go back.

SHRI MADHU LIMAYE : He need not go back.

यह तो डाइलेट्री टैक्टिक्स हैं। टेलीफोन है और वायरलेस है जिस पर गवर्नर से सम्पर्क स्थापित किया जा सकता है।

MR. SPEAKER : What is the use of telephoning ? Suppose, the Home Minister telephones and he denies. Are you satisfied with it ?

SHRI RANGA (Srikakulam) : I join you in expressing the concern from all sections of this House, and the Home Minister has also said it, about the way in which these things have appeared in the papers and these things are said to have been done by the Minister and also his Ministry. We all would like to have it discussed properly in this House. Mere call-attention will not be enough... (Interruptions)

MR. SPEAKER : Eliciting information.

SHRI RANGA : Instead of allowing half an hour over eliciting information and thereafter again a separate discussion, it will be much better if you are good enough to give us two hours to discuss this, so that all parties can express their concern in regard to this particular matter ; otherwise, we will be at the mercy of these lots. I find that some of us had also given notice, but none of our party members has found a place in your list. Therefore, you may be pleased to take it up either tomorrow or the day after tomorrow, as soon as possible, and give us two hours so that all parties would have an opportunity to express their concern.

MR. SPEAKER : Now I would like to say this... (Interruptions) This is rather an embarrassing situation for me. I happen to come from Andhra Pradesh. Therefore, yesterday itself I admitted it ; the moment

I got the notice, I admitted it. Here is the Home Minister who has to reply ; it is not the Speaker who is to reply. On a call-attention notice, I would not have normally allowed this discussion, but if I had not allowed one or two leaders to speak, perhaps they would have misunderstood me. Therefore, I allowed. The Home Minister says that he would expeditiously get the information and tell us... (Interruptions)

एक माननीय सदस्य : कल या परसों ?

MR. SPEAKER : It is the Home Minister who has to say when we can have it, tomorrow or the day after. After all, he will tell me the moment he gets the information. Monday ?

SHRI Y. B. CHAVAN : Yes.

MR. SPEAKER : Yes, Monday. Mr. Ranga's suggestion is also there. The call-attention is also there ; unfortunately, there are lots; what can I do? (Interruptions) Therefore, it will be taken up on Monday. Now it is over.

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12.29 hrs.

PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(1) The Madhya Pradesh Foodgrains (Restriction on Border Transport) Amendment Order, 1968, published in Notification No. G. S. R. 716 in Gazette of India dated the 15th April, 1968.

(2) The West Bengal Rice (Movement Control) Amendment Order, 1968, published in Notification No. G. S. R. 746 in Gazette of India dated the 17th April, 1968.

(3) G. S. R. 747 published in Gazette of India dated the 17th April, 1968 rescinding Bihar Government's Order No. 21807-S. C. dated the 1st November, 1966, prohibiting export of pulses from Bihar. [Placed in Library. See No. LT-1021/68]

Notification under Industrial Disputes Act and Employees' State Insurance (Control) Second Amendment Rules

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table :

- (1) (i) A copy of Notification No. 30-I.R./IR/IA/1(A)/64-Pt. published in the Calcutta Gazette dated the 25th January, 1968 adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1022/68].
- (2) A copy of the Employees' State Insurance (Control) Second Amendment Rules, 1968 published in Notification No. G. S. R. 677 in Gazette of India dated the 6th April, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1023/68].

ESTIMATES COMMITTEE

Fifty-fourth Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Fifty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and Second Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—University Grants Commission,

COMMITTEE ON PUBLIC UNDERTAKINGS

Sixteenth, Seventeenth and Eighteenth Reports

SHRI D. N. TIWARY (Gopalgani) : I beg to present the following Reports of the Committee on Public Undertakings :

- (1) Sixteenth Report on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Committee on Public Undertakings (Third Lok Sabha) on Bharat Heavy Electricals Limited, New Delhi.
- (2) Seventeenth Report on action taken by Government on the recommendations contained in the Fifteenth Report of the Public Accounts Committee (Third Lok Sabha) regarding Audit Report on the Accounts of Damodar Valley Corporation for the year 1961-62.
- (3) Eighteenth Report on action taken by Government on the recommendations contained in the Third Report of the Committee on Public Undertakings (Third Lok Sabha) on the Shipping Corporation of India Limited.

12 30 hrs.

QUESTIONS ON STATEMENT MADE BY MINISTER OF FOOD AND AGRICULTURE ON 22ND APRIL 1968
RE APEEJAY SHIPPING COMPANY

श्री मधु लिमये (मुं गेर) : अध्यक्ष महोदय, यह जो सवाल अब मैं पूछ रहा हूँ यह खाद्य मन्त्री श्री जगजीवन राम के द्वारा टामस साहब को वापिस बुलाने के सम्बन्ध में मेरा जो सवाल था उसमें से उत्पन्न हुआ है। उस का उन्होंने जो उस समय जवाब दिया था, उस जवाब को जो वह 22 अप्रैल को इस्तफा कर रहे हैं। वह इनके उस 22 अप्रैल वाले बयान को लेकर है मैं सवाल पूछना चाहता हूँ।

सब से पहले तो मैं यह निवेदन करना चाहता हूँ कि मन्त्री महोदय ने अपने उस 22 अप्रैल वाले बक्तव्य में जो अपने पहले उत्तर को शुद्ध किया है लेकिन उसे उन्होंने पूर्ण रूप से शुद्ध नहीं किया है। उस में और भी दो गल-